

23.09.2020

Present: Sh.Amit Mahajan, Central Government Standing Counsel for ED.

Sh.N.K. Matta, Special PP for ED.

Sh.Mahesh Gupta, Deputy Director, ED.

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Sh.K.T.S. Tulsi, Senior Advocate with Ms.Rita Dey, Sh.Faraz Ahmad,
Sh.Shams Tabrez and Sh.Saifi Ahmad for applicant Robert Vadra.

Sh.Praveen Aggarwal, Id. counsel from DLSA.

Matter has been taken up through VC hosted by Ms.Kamal Bhatia, Reader of the court through unique ID through Cisco Webex App as per the order dated 21.09.2020 of Id. Principal District & Sessions Judge-cum-Special Judge (PC Act), CBI, Rouse Avenue District Court, Delhi.

This is an application moved on behalf of applicant Robert Vadra seeking permission to travel abroad for 5 weeks on medical grounds. Reply to the application has already been filed on behalf of Directorate of Enforcement.

On length arguments on the application have been heard. However during the course of arguments in view of specific objection raised by Id. counsel for ED that since tainted properties and certain witnesses and absconding co-accused Sanjay Bhandari is in United Kingdom and moreover ED has already issued LRs to UK authorities. There is specific objection on behalf of ED for permitting the applicant to travel to UK.

In view of such submissions made on behalf of ED, Id. Senior counsel for applicant submitted that he would take necessary instructions from his client for modifying his prayer for travel to USA instead of UK. He seeks time in this regard.

Accordingly matter is being adjourned to 24.09.2020 to be taken through VC
at 11.30 a.m.

(Shailender Malik)
Special Judge (PC Act), CBI
Rouse Avenue Courts, New Delhi
23.09.2020